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सीमा शुल्क आयुक्त का कार्यालय
OFFICE OF THE COMMISSIONER OF CUSTOMS
हवाई अड्डे विशेष माल आयुक्तालय, सीमा शुल्क - II, मुंबई
AIRPORT SPECIAL CARGO COMMISSIONERATE, CUSTOMS - II, MUMBAI
कुरीयर सेल, सहार, अंधेरी (पूर्व), मुंबई - ४०० ०९९.
COURIER CELL, SAHAR, ANDHERI (EAST), MUMBAI - 400 099.
Email ID: couriercell-apscmum3@gov.in Phone: 022-26811219

F. No. : AIR/CUS/50/CIC/275/2010 Part File III

Date: 08.01.2021

PUBLIC NOTICE NO. 39/2020-21

DIN No. 20210179NZ0000111F17

Subject: Import and export of vaccines in relation to COVID-19 through Courier -reg.

1. Attention of Importer/Exporter, Trade, Authorized Couriers, Airlines, Custodian and other stakeholder is invited to Board's Circular No. 56/2020-Customs and Notification No. 115/2020-Customs (N.T.) on the above mentioned subject.
2. Attention is also invited to Board's Circular No. 51/2020-Customs on the subject Clarifications regarding availment of exemption on temporary import of durable Containers.
3. The COVID-19 pandemic has posed unprecedented challenges to Customs and other administrations the world over. Right from the onset of the pandemic, the Board has been taking various measures to keep import-export supply chains operational and ensure that critical goods are released expeditiously by the Customs. In this context the Board notes that efficient clearance and distribution of vaccines would be a critical requirement in the collective fight against the COVID-19 pandemic. The challenges in doing so is heightened by the fact that the vaccines need to be stored and transported under controlled temperatures and there are multiple stakeholders involved in this process. This necessitates putting in place efficient cross-border procedures for speedy evacuation of the vaccines. Accordingly the Board has proactively reviewed the extant process for cross-border movement of goods and focussed on especially facilitating the Customs clearance of imported/ export of vaccines relating to COVID -19.
4. In order to facilitate the import/ export of vaccines in relation to COVID -19 through Courier, at locations where the Express Cargo Clearance System (ECCS) is operational, the Board has issued the Courier Imports and Exports (Electronic Declaration and Processing) Amendment Regulations, 2020. These new regulations amend the Courier Imports and Exports (Electronic Declaration and Processing) Regulations, 2010 to provide the following:
 - (i) Imports of and exports of vaccines in relation to COVID 19 has been allowed without any value limitation.
 - (ii) Since the vaccines will be imported in durable containers equipped with the requisite temperature monitoring and tracking devices, sub-regulation (3) of regulation 6 and the declaration in Form H (CSB IV) of the Regulations have been suitably amended to provide for the export of the durable container including accessories thereof, imported in relation to COVID-19 vaccines. The clarifications contained in Circular No.51/2020-Customs, dated 20.11.2020 would apply for the temporary importation and re-export of the durable containers including accessories thereof imported in relation to the COVID-19 vaccines through Courier. Care should be taken to ensure compliance with the procedure contained in said Circular including execution of a continuity bond, declaration of the durable containers and accessories thereof as a separate item in the Customs declaration during import and re-export. Importers may be advised to indicate the unique identifier of the container and the accessories during import in the Courier Bill of Entry (CBE-V) and also at the time of re-export in the Courier Shipping Bill (CSB IV) for facilitating clearance.

5. Since multiple stakeholder will be involved in the process of clearance of vaccine, for effective coordination as per the direction of Board, a task force has been constituted as under:

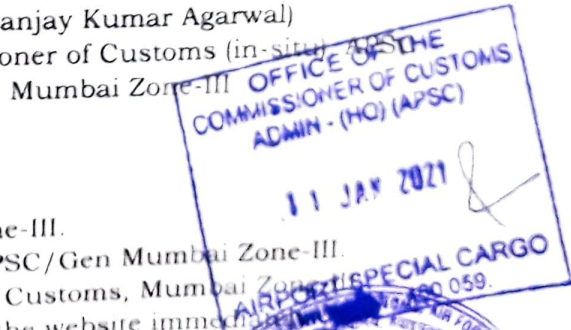
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10	Mahesh Solanki	Deputy Manager Operations, M/s CSC	mahesh.solanki@cscindia.in	9930582155

6. Difficulty, if any, faced in implementation of this public notice may be brought to the notice of the Addl. /Joint Commissioner (Courier Cell, APSC) through email at couriercell-apscmum3@gov.in.

7. This Public Notice should be considered as Standing Order for the purpose of officers and staff of department.

(Dr. Sanjay Kumar Agarwal)

Chief Commissioner of Customs (in-situ)
Mumbai Zone-III



Copy to:

1. The Chief Commissioner of Customs, Mumbai Zone-III.
2. The Commissioner of Customs, Import/Export/APSC/Gen Mumbai Zone-III.
3. All Additional/Joint/Dy./Asstt. Commissioners of Customs, Mumbai Zone-III.
4. AC/DC, EDI, Air cargo Complex for uploading on the website immediately.

